

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 320**

IA-59/2024 IA(Com.A)- 85/2023

In

CP-163(ND)/2022

**IN THE MATTER OF:**

M/s. Anju Sahni

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Magnefique Exports Pvt Ltd. Through ITS Director Mr. Ajay Sahni & Ors.

**.....RESPONDENT**

**SECTION**

**U/s 58(3)**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sajeve Bhushan Deora, Advocate.

For the Respondent : Ms. Archana Lakhotia, Advocate for R-1.

Mr. Ambarish Chatterjee, PCS for R-2.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

On the request made by Ms. Archana Lakhotia, Learned Counsel appearing for the Respondent, the matter is adjourned. We make it clear to the parties that no further adjournment will be granted on the next date of hearing.

List the matter on **15.07.2024** for arguments.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**